

(6)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

9/A/WO 1017/95.

Date of Order: **30-8-1995.**

Between:

1. B.Hanumantha Rao
2. M.Ramachandra Rao
3. D.Ketaiah

.. Applicant

and

1. Chief Post Master General, Andhra Pradesh Circle, Hyderabad.
2. Senior Superintendent of Post Offices, Prakasam Division, Ongole.
3. Post Master, Ongole HO, Ongole.
4. Post Master, Kanigiri HO, Kanigiri Prakasam District.

Respondents.

For the Applicant :- Mr. K.S.R. Anjaneyulu, Advocate.

For the Respondents: Mr. N.V. Raghava Reddy, CGSC.
Sr./Add. CGSC

ORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative))

Heard Sri K.S.R.Anjaneyulu, learned counsel for the applicants and Sri N.V.Raghava Reddy, learned Standing Counsel for the respondents.

2. There are three applicants in this OA who are working as ED Agents in Prakasam Postal Division under the administrative control of R-3. Their allowances on the basis of foot-beat were replaced by the allowances on the basis of cycle allowances when cycle advance was granted in terms of the report submitted by a Committee appointed in connection with the revision of allowances due to the grant of cycle advance.

3. The impugned order No.A.1/Re-ED/94-95 dated 8th Sep., 1994 was issued on the basis of the above committee report showing reduction in allowances and recovery thereof from the applicants from the date of their appointment. Assailing the above order this OA is filed.

4. The OA 758/95 filed by the applicants therein, who were also ED agents and their allowances were also sought to be recovered from the date of their appointment on introduction of cycle beat allowance, was disposed of directing the respondents therein to ~~recover~~ ^{effect} the reduced allowances only from the date of issue of the impugned order therein. As the applicants herein are also similarly placed, the directions earlier given in the above referred OA stands good here also. In the result, the following

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direction is given:-

The revised allowances shall be implemented only from the date of issue of the impugned order of R-2, Senior Superintendent of Post Offices, Prakasam Postal Division, Ongole, A.P. The amount, if any recovered before the date of issue of the impugned order, shall be paid back to the applicants within three months from the date of receipt of a copy of this order.

5. The OA is ordered accordingly at the admission stage itself. No costs. //

M (R.Rangarajan)
Member(Admn.)

AKL
(V.Neeladri Rao)
Vice Chairman

Sk/
Grh.

Dated 30th Aug., 1995.
Dictated in the open court.

Dy. Registrar(Jud)

Copy to:-

1. Chief Post Master General, Andhra Pradesh Circle, Hyderabad.
2. Senior Superintendent of Post Offices, Prakasam Division, Ongole.
3. Post Master, Ongole HO, Ongole.
4. Post Master, Kanigiri HO, Kanigiri Prakasam District.
5. One copy to Mr.K.S.R. Anjaneyulu, Advocate, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

kku.

1017/95

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COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

and

THE HON'BLE MR.R.RANGARAJAN : M(ADMN)

DATED: - 30-8-1995.

ORDER/JUDGMENT.

M.A./R.A/C.A.NO.

in

O.A.No.

1017/95

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default

Ordered/Rejected.

No order as to costs.

No Space (CP)

pvm.

